



2026:AHC:51465

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3500 of 2026

Jahida Parveen

.....Petitioner(s)

Versus

The State Of U.P. And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhinab Mishra, Anupam Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Abhinav Mishra, learned counsel for the writ petitioner and Sri Anoop Kumar, learned Addl. Chief Standing Counsel for the State.

2. The grievance of the writ petitioner is that the marriage of the writ petitioner stood solemnized with Late Afroj Bahadur on 24.04.2002 as per the Muslim rights and rituals and he expired on 04.08.2025, however, the writ petitioner is not being paid family pension.

3. Learned Addl. Chief Standing Counsel submits that the writ petitioner happens to be a second wife.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2 by 03.04.2026, who shall thereupon further put to notice to the affected parties and considering the competing claims proceed to pass an order within a period of four months.

March 13, 2026
N.S.Rathour

(Vikas Budhwar,J.)